

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.141/MP/2022

- Subject : Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with the Pilot Power Supply Agreement (PPSA) dated 27.10.2018 executed between the Petitioner and the Telangana Discoms for supply of 550 MW of power from the power plant of Respondent No.4/RKM Powergen, seeking payment of the outstanding amount on account of (i) monthly supply bills; (ii) late payment surcharge; and (iii) furnishing Letter of Credit as per the PPSA.
- Date of Hearing : 15.12.2022
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : PTC India Limited (PTCIL)
- Respondents : Telangana State Power Coordination Committee and 3 Ors.
- Parties Present : Shri Ravi Kishore, Advocate, PTCIL
Shri Keshav Singh, Advocate, PTCIL
Shri Biju Mattam, Advocate, RKM Powergen
Shri Harshit Singh, Advocate, RKM Powergen
Ms. Lavanya Panwar, Advocate, RKM Powergen
Shri Lakshyajit Singh Bagdwal, Advocate, RKM Powergen
Ms. Alchi Thapliyal, Advocate, RKM Powergen

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed, *inter-alia*, seeking appropriate directions to Telangana Discoms to make the payment of the outstanding amount on account of (i) monthly supply bills, and (ii) late payment surcharge, and (iii) furnishing Letter of Credit under the Pilot Power Supply Agreement dated 27.10.2018 for supply of 550 MW of power from the power plant of Respondent No. 4, RKM Powergen Private Limited.

2. After hearing the learned counsel for the Petitioner, the Commission ordered as under:

(a) Admit. Issue notice to the Respondents.

(b) The Petitioner to serve copy of the Petition on the Respondents and the Respondents to file their reply to the Petition within four weeks after serving copy of the same to the Petitioner, who may file its rejoinder within three weeks thereafter.



(c) Parties to comply with the above directions within the above timelines and no extension of time shall be granted.

3. The Petition shall be listed for hearing on 21.3.2023.

By order of the Commission

**SD/-
(T.D. Pant)
Joint Chief (Law)**